

was fully justified. Seniority and promotion prospects of the employees who had participated in the illegal strike will be affected to the extent provided in the Rules.

(c) No assurance whatsoever of any kind was given by either the General Manager or the Department.

(d) The matter was reviewed by Government and it was decided that the employees having resorted to unauthorised and illegal strike, break-in-service was the minimum that could be ordered in the circumstances. There was no victimisation.

Swiss Company's Bungling Delays DVC's Panchet Hill Hydel Power Station

4270. SHRI M. NAGESWARA RAO:
Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that bungling by a Swiss company in delaying work on the second unit of the D.V.C.'s Panchet Hill Hydel Power Station;

(b) whether it is also a fact that when global tenders were floated for the supply of turbine for the hydel station no bid was found suitable; and

(c) if so, the considerations for the award of the contract for the supply of turbine to the Swiss firm?

THE MINISTER OF STATE IN THE
MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No, Sir.

(b) and (c). In response to the tender inquiry floated by the Damodar Valley Corporation in June, 1978 only one offer from M/s. Voest Alpine (Austria) was received. Pump type turbine unit is a very specialised type of equipment. After protracted negotiations, order was placed with the Austrian firm in December, 1979 subject to successful completion of model testing. Damodar Valley Corporation have appointed M/s. Harza Engineering Company International, USA, as consult-

ants, who will also witness the testing. The first model test was not successful. The second model test has been completed. Details are awaited.

Vacant Post of Hindi Officer

4271. SHRI JITENDRA PRASAD:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Publications Division had recently circulated a post of Hindi Officer with a qualification of B.A. and five years' experience as Senior Translator;

(b) if so, whether the above Department had violated the rules and regulations governing this post in that the minimum qualification for this post is M.A. according to the rules of the Department of Official Languages;

(c) if so, how many Departments of the Ministry violated the rules governing the above post, prescribed by the Department of Official Languages and why; and

(d) whether any selection has been made in the Publications Division on the basis of applications received for this post; if not, whether any candidate has since been appointed to the above post ignoring the established rules and if so, the reasons therefor?

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (KUMARI KUMUD-
BEN M. JOSHI): (a) Yes, Sir.

(b) to (d). The Department of Official Languages have suggested M.A. as the educational qualification in case of direct recruitment in the context of the formation of the proposed Central Secretariat Official Language Service.

The Rules framed by the Ministry of Information and Broadcasting, have *inter-alia* the following provision:—

Bachelor's degree with Hindi as one of the subjects, and about 5 years' ex-